

(c) if not, the details of amount utilised and the details of projects completed together with the names of villages;

(d) the details of the amount diverted for other purposes beyond the tribal areas; and

(e) the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) Yes, Sir.

(c) to (e). Do not arise.

[*Translation*]

Issue of Ration Cards in Trans-Yamuna Areas

10183. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether consumers in trans-Yamuna areas in Delhi and especially of circle No. 43 are compelled to submit certificate from District Block Development Officer and Village heads alongwith their applications before issuing new ration cards in violation of Delhi Administration rules;

(b) if so, the reasons thereof; and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) No, Sir.

(b) and (c). Do not arise.

[*English*]

Contaminated Glucose

10184. PROF. SAIF-UD-DIN SOZ: Will

the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Drugs Controller of India stopped investigating the "Contaminated Glucose" case of Osler Pharma Ltd. (Coimbatore) Tamil Nadu in November, 1989;

(b) if so, reasons therefor, and the reasons as to why 153 batches of I.V. fluids manufactured by Osler Pharma Ltd. have not been tested/analysed at the Central Drugs Laboratory, Calcutta; and

(c) the reasons as to why the visual inspection of all the 30,000 bottles was abruptly stopped after about 3,600 bottles checked at random were reported to be contaminated by the Drugs Controller of India?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) to (c). On a request made by the Superintendent of Police Central Bureau of Investigation, New Delhi to DGHS, Drug Inspectors, Central Drugs Control Standard Organisation, North Zone, Ghaziabad visually examined about 3600 bottles of IV fluids manufactured by M/s. Osler Pharma Ltd. Coimbatore and stocked at the premises of M/s. Eskay Pharmaceuticals, New Delhi. Drugs Inspectors observed that out of 3600 bottles, about 1560 were contaminated with fungus and the remaining bottles showed particulate matter. It was felt that the entire stock lying at the premises of M/s. Eskay Pharma were contaminated and not fit for human consumption. M/s. Eskay Pharma was asked not to dispose off the entire stock held by them. An application was filed in the court praying for permission to destroy the entire stock.

Drugs Inspectors, as a matter of procedure, randomly drew samples of 20 batches and sent to Central Drugs Laboratory Cal-